

SHRI N. KANUNGO: We have no knowledge.

**INDIA'S CONTRIBUTION TO BANDUNO CONFERENCE**

♦276. SHRI M. GOVINDA REDDY: Will the PRIME MINISTER be pleased to state:

(a) whether any contribution has been made by India towards the expenses of the Bandung Conference; and

(b) If so, how much?

THE DEPUTY MINISTER FOR EXTERNAL AFFAIRS (SHRI ANIL K. CHANDA): (a) and (b). No. Our share of the expenses will be paid as soon as the accounts are finalised by the Conference Secretariat. However, it is anticipated that each sponsoring country will be required to pay rupiahs eight lakhs (Indonesian), which is equivalent to Rs. 3,33,000.

**OPERATION OF AIR SERVICE BETWEEN LISBON AND GOA**

♦277. SHRI M. GOVINDA REDDY: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Portuguese Air Lines Service will be started soon between Lisbon and Goa; and

(b) if so, whether consent of the Government of India has been taken for the purpose?

THE DEPUTY MINISTER FOR EXTERNAL AFFAIRS (SHRI ANIL K. CHANDA): (a) There does not appear to be any regular air service between Lisbon and Goa. But according to reports the Portuguese have had since the beginning of August 1955 several non-scheduled flights between Karachi and the Portuguese enclaves in India.

(b) As they do not overfly Indian territory the question of our consent does not arise.

SHRI M. GOVINDA REDDY: May I know if these crafts, have to fly over Indian territory or Indian territorial waters and if so, whether they have to obtain the consent of the Government of India?

SHRI ANIL K. CHANDA: They do not overfly our territories. Of course, I think they overfly our territorial waters; but I am not aware whether permission is needed to overfly territorial waters.

SHRI BHUPESH GUPTA: May I know, Sir, if they overfly our territorial waters that is the same as flying over our territories—whether the Portuguese authorities have sought permission and if so, what have the Government done with regard to this matter?

SHRI JAWAHARLAL NEHRU: The territorial waters of a country extend to very short distance from the land area.

SHRI BHUPESH GUPTA: Three miles.

SHRI JAWAHARLAL NEHRU: Yes, three miles. I may mention that this matter is under consideration, as to how far that limit should remain there, or should be extended, not because of this particular matter, but generally speaking. But normally speaking, no foreign craft is likely to fly within three miles. It is conceivable they might touch this three-mile limit, but it is very difficult to be certain about that limit. One cannot take any action on the off-chance of any craft coming within the three-mile limit.

SHRI V. K. DHAGE: May I know if the Portuguese authorities get any kind of service from the Bombay airport?

SHRI ANIL K. CHANDA: No, Sir.

SHRI JAWAHARLAL NEHRU: What kind of service does the hon. Member mean?

SHRI V. K. DHAGE: In regard to weather information etc.

SHRI JAWAHARLAL NEHRU: Yes; not Portuguese planes especially, but it is a normal practice. Some kind of information is broadcasted which can be picked up by any kind of plane. Sometimes a weather report is asked for and is usually given. I believe, up till now, if asked for or if a message comes, the weather report is given.

SHRI B. C. GHOSE: But inasmuch as the Portuguese Government have been plying these aircraft through Karachi, have Government taken up the matter with the Pakistan Government in view of (a) the recent happenings in Goa, and (b) the resolution on colonialism that was passed at Bandung?

SHRI JAWAHARLAL NEHRU: The attention of the Pakistan Government has been drawn to these facts.

SHRI B. C. GHOSE: What has been the result so far?

SHRI JAWAHARLAL NEHRU: There has been no obvious or positive result so far.

SHRI B. C. GHOSE: Has the Prime Minister's attention been drawn to the report in the papers that so far as the Karachi Government is concerned, they are not aware of the Indian Government having intervened in the matter?

SHRI JAWAHARLAL NEHRU: If the hon. Member had read that very report in the paper he would have seen the report that the Commonwealth Secretary saw the High Commissioner here and drew his attention to it.

SHRI B. C. GHOSE: Does it mean that when the High Commissioner of Pakistan in Delhi is informed of a matter, it is not usually brought to the notice of the Pakistan Government?

SHRI JAWAHARLAL NEHRU: For the moment, I am relying entirely on

the newspaper report to which the hon. Member has referred. I think, speaking from memory, he said that no formal objection had been taken but that their attention has been drawn to this and that fact. It is a very fine distinction to say that their attention was drawn to facts. I do not know what kind of a fine distinction they draw between these two facts. As a matter of fact, their attention was drawn subsequent to that also.

SHRI B. C. GHOSE: Is not there an obligation on the part of all the participants of the Bandung Conference, whenever there is any question of colonialism involved, to take up the issue very strongly and insistently with the other co-Members?

SHRI JAWAHARLAL NEHRU: I should have thought so.

#### EXPORT OF COTTONSEED OIL CAKES

\*278. SHRI M. GOVINDA REDDY: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:

(a) whether export of cotton seed oil cakes is allowed;

(b) if so, what is the export quota for the current year;

(c) to which countries export is allowed; and

(d) what is the value of such exports so far made during the current year?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): (a) Yes, Sir.

(b) 30,000 tons have already been released for export of undecorticated cottonseed cakes. Export of decorticated cakes is freely allowed.

(c) To all destinations excepting South Africa and Portuguese Possessions in India.

(d) The total value of exports effected during January-June 1955 is I Rs. 18-4 lakhs.